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Tamil Nadu Co-Operative Societies (Appointment Of Special Officers) Act, 2006

14 of 2006

CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Section 4

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An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fiftyseventh Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on August 8, 2006 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No. 189, page 73, dated August 9, 2006.

1. Short Title And Commencement :-

- (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2006.
- (2) It shall come into force at once.

2. Amendment Of Section 4:-

In Section 4 of the Tamil Nadu Cooperative Societies (Appointment of Special Officers) Act, 1976, (Presidents Act 25 of 1976) in subsection (1), for the expression "thirty years and two months", the expression "thirty years and eight months" shall be substituted.